

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 492 of 2011

(Arising out of Order-in-Original No. 83/2010 dated 23.11.2010 passed by
the Commissioner of Service Tax, Bangalore)

M/s. RCI India Pvt. Ltd.

Pine Valley, First Level
Embassy Golf Links Business Park
Off Intermediate Ring Road
Bangalore – 560 071

Appellant(s)

VERSUS

**Commissioner of Service Tax
Service Tax Commissionerate**

No. 16/1, S.P. Complex, Lalbagh Road
Bangalore

Respondent(s)

APPEARANCE:

Ms Sneha, Advocate for the Appellant

Mr. Rajesh Shastry, AR for the Respondent

Coram:

Hon'ble P.A. Augustian, Member (Judicial)

Hon'ble Mr. Pullela Nageswara Rao, Member (Technical)

Final Order No. 20958 /2024

Date of Hearing: 01.10.2024

Date of Decision: 01.10.2024

Per : Bench

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned AR for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is

placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the order was pronounced
in open court on 01.10.2024)

(P.A Augustian)
Member (Judicial)

(Pullela Nageswara Rao)
Member (Technical)

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